

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI JITENDRA SINGH): (a) Section 5(2) of the Indian Telegraph Act, 1885 lays down the conditions under which the power to intercept message/conversation can be exercised. The Indian Telegraph (Amendment) Rules, 2007 enumerates procedure and oversight mechanism to implement the provisions of Section 5(2) of the Indian Telegraph Act, 1885.

(b) No, Sir.

(c) to (g) No complaint/ease under the Telegraph Act has been registered alleging phone tapping by private individuals. However, Central Intelligence Agencies had brought out the fact that the equipment used for off-the-air GSM monitoring was a dual use item which is also needed/used in usual telecom operations by Telecom Service Providers and others. To ensure proper verification such equipment has been removed from the OGL list *vide* D/o Commerce notification No. 53/2009-14 dated 15th July, 2010. Further, D/o Telecommunication *vide* Press Release dated 31.12.2010 has directed the persons and companies who have/had imported, procured or possess the equipments/sub systems capable of monitoring/intercepting and surveillance of communications to provide the details of such equipment in the prescribed proforma to the respective Telecom Enforcement, Resource and Monitoring (TERM) Cells of D/o Telecommunications.

**Demand for CBI enquiry into Jyotirmoy Dey murder case**

1137. DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has found out some clue in regard to the murder of veteran crime journalist Jyotirmoy Dey in broad day light in Mumbai;

(b) whether some investigation has been done on the basis of eyewitnesses as the CCTV camera footage was found to be very blurred and unusable due to heavy rains;

(c) whether Maharashtra Government has turned down the demand of media persons delegation to announce CBI enquiry in the incident; and

(d) if so, the reasons of not acceding to the demand of media for CBI enquiry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI JITENDRA SINGH): (a) and (b) Yes, Sir. The murder case of Shri Jyotirmoy Dey, journalist has been solved by the Mumbai Crime Branch and as reported by the State Government of Maharashtra, nine (09) accused have been arrested so far in the case. There are eyewitnesses in this case.

(c) and (d) The Maharashtra State Government has informed that the Public Interest Litigations filed in the Hon'ble Mumbai High Court for transferring the case to the CBI have been

dismissed and the investigation of the case is still with the Mumbai Crime Branch. According to the Maharashtra State Government, the Mumbai Crime Branch, having a good track record of investigating sensational cases, is competent to handle this case.

**Innocent person(s) from Kashmir jailed in bomb blast case**

1138. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of any case where person(s) from Kashmir were jailed as under trials for more than 10 years in a bomb blast case and then released as innocent;
- (b) whether any compensation has been given or rehabilitation measures ensured;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) to (d) Yes, Sir. Suitable monetary compensation has been given to him. As regards his employment, he has given his unwillingness in writing for working in any Police Force.

**CCTV cameras in Delhi**

†1139. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a CCTV footage helped to nab the criminals involved in the case of kidnapping and rape of a woman;
- (b) the status of implementation of the scheme of installing CCTV cameras in Delhi at different spots in border area from security point of view;
- (c) the status of maintenance of these CCTV cameras;
- (d) whether any proposal to install CCTV cameras in different colonies and important locations of Delhi is under consideration; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI MULLAPPALLY RAMACHANDRAN): (a) CCTV footage has helped in nabbing the criminals in many cases, but no case of kidnapping and rape has been solved.

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†Original notice of the question was received in Hindi.